GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES RAJYA SABHA STARRED QUESTION NO. *220

ANSWERED ON 08TH AUGUST 2025

PERFORMANCE OF PLI SCHEME IN FOOD PROCESSING SECTOR

*220. SHRI MADAN RATHORE

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the number of applications approved under the Production Linked Incentive (PLI) scheme in various sectors in Rajasthan, the number of approved projects which have started commercial production and the percentage of projects which have achieved their committed investment milestones;
- (b) the criteria for selection of food processing companies which have received PLI disbursements; and
- (c) the monitoring mechanisms in place to ensure compliance with the minimum sales and investment limits required for claiming PLI incentives?

ANSWER

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. *220 ANSWERED ON 08.08.2025 REGARDING "PERFORMANCE OF PLI SCHEME IN FOOD PROCESSING SECTOR"

- (a). Three companies with six locations in Category-I [Ready-to-Eat (RTE) / Ready-to-Cook (RTC) and Fruits & Vegetables] and two applications in Category-III (Branding & Marketing abroad) have been approved in the State of Rajasthan under the Production Linked Incentive Scheme for Food Processing Industries (PLISFPI) implemented by Ministry of Food Processing Industries (MoFPI). The unit / project approved under Category-I of the scheme has started commercial production and also achieved its committed investment.
- (b). The criteria for selection of food processing companies under PLISFPI as defined in the scheme guidelines is at **Annexure**.
- (c). MoFPI has appointed the Industrial Finance Corporation of India (IFCI) Limited (A Government of India Undertaking) as a Project Management Agency (PMA) for evaluation / appraisal of proposals, scrutiny of incentive claims submitted by the approved applicants after examining the invoices, Statutory Auditors certificate certifying sales, reconciliation with GST filings, Chartered Engineers certificates and physical inspections. In addition, the Standard Operating Procedures (SOPs) have been prescribed to ensure compliance with the minimum sales and investment limits required for claiming PLI incentives.

ANNEXURE REFERRED IN REPLY TO PART (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. *220 ANSWERED ON 08.08.2025 REGARDING "PERFORMANCE OF PLI SCHEME IN FOOD PROCESSING SECTOR"

Criteria for selection of food processing companies under PLISFPI

Categories	Segment	Minimum Sales of all food products in 2019-20	Minimum Investment (Rs. in crores)	
		(Rs. in crores)		
Category-I	RTE/RTC	500	100	
	Processed Fruits and Vegetables	250	50	
	Marine Products	600	75	
	Mozzarella Cheese	150	10 MTPD plant – Rs.23 crore	
Category-II	 Udyog Aadhar/ Udyami Registered Achieved minimum sales of Rs. 1 crore during 2019-20 for each of innovative / organic products for availing incentives Applicant for organic product shall be registered with APEDA for availing incentives 			
Category-III	Only Indian Brands are covered for selling food products completely manufactured in India			
	Branding & Marketing shall be undertaken either by the Applicant directly or through its subsidiary or any other Agency			
Millet Products	 Packaged and Branded Ready to Cook/Ready to Eat (RTC/RTE) food products in consumer packs with more than 15% of millets by weight/volume in product composition. 			
	 Primary processed millet commodities like de-husked/polished millet grains, colour sorted millet grains and Millet Flours/ Atta. 			
	Large Entity: N crore	• Large Entity: Minimum Sales of food products more than Rs.250 crore		
	MSME: Minimum Sales of food products more than Rs.2 crore			